

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 290 of 2020

IN THE MATTER OF:

Girish Baduni

.....Appellant

Vs.

Punjab National Bank & Anr.

.....Respondents

Present :

For Appellant: Ms. Aparna Iyer, Advocate

**For Respondents: Mr. Avinash Mohapatra, Advocate for R-1
Mr. Amol Vyas, Advocate for R-2**

O R D E R

05.06.2020 - At the request of the Learned Counsel for 1st and 2nd Respondent for filing of reply / response, 14 days' time is granted from today. For filing of Rejoinder by the Appellant, if any, 5 days' time is granted thereafter.

The Learned Counsels for Respondent Nos. 1 and 2 are directed to serve copy of the Reply / Response of R-1 and R-2 to the Learned Counsel for the Appellant three days well before the next date of hearing.

The Registry is directed to list the matter on **29th June, 2020** for 'Orders'.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

ss/nn